

**Exploration of oil in Andaman off-shore Basin.
Rajasthan and Orissa**

2328. SHRI SOMNATH RATH : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Government propose to embark upon exploratory drilling for crude oil and natural gas in Andaman off-shore basin Rajasthan and Orissa during the Seventh Five Year Plan period ; and

(b) if so, the details in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) Yes, Sir.

(b) The exploratory drilling programme has so far been firmed up only for first two years of Seventh Plan. The details are as under :—

Area	1985-86 (RE)		1986-87 (BE)	
	Metreage 000	Wells	Metreage 000	Wells
Rajasthan	4.19	2	17.9	6
Andaman	26.21	7	8.44	3
Orissa	—	—	12.0	6

Industrial Policy for Delhi

2329. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of INDUSTRY be pleased to state :

(a) whether any industrial policy in conformity with the Master Plan for Union Territory of Delhi and National Capital Region has been formulated by Government ; and

(b) if so, the salient features thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) In the Master Plan for Union Territory of Delhi, the following re-location of factories/industries has been envisaged ;

- (i) *Flated factories* with high density employment ratio in central areas.
- (ii) *Industrial-cum-work centres* : in out-lying residential areas.
- (iii) *Special Industries* : for assembly of precision instruments without causing any nuisance, in area south of Engineering College.
- (iv) *Light Industries and Service Industries* : to be located in selected areas so that dust and smoke from these industries do not cause nuisance to residential areas because of the prevailing wind direction.
- (v) *Large and Heavy Industries* : These are not to be encouraged in urban Delhi area as a matter of general policy.
- (vi) *Extractive and Allied Industries* : such as, lime and brick, kilns/stone quarries, to be located at a distance of one mile from the urbanisable limit of 1981.

The Ministry of Urban Development have recently set up the National Capital Region Planning Board under the National Capital Region Planning Board Act, 1985. The Board is responsible for preparation of regional plan for the balanced and co-ordinated development of the National Capital Region, with the object of reducing the growth of population in Delhi by locating economic and other activities away from Dehi in the identified ring towns to be developed as self contained growth centres.

Opening of New Telephone Exchanges at the Headquarters of Revenue Mandals in Andhra Pradesh

2330. SHRI V. SOBHANADREESWARA RAO : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Union Government are aware that the Andhra Pradesh Government have implemented Revenue Mandal system replacing Revenue Taluk system ;